

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 35

MA 43/2017 MA 44/2017 IN CP/213(MB)2017

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **05.07.2024**

NAME OF THE PARTIES: **GURINDER MOHAN SINGH NINDRAJOG V/s
HOVER AUTOMOTIVE INDIA PVT. LTD.**

Section 271-273 of the Companies Act, 2013 and Rule 11 of the NCLT

ORDER

Sr. Adv. Soli Cooper, Adv. Ajit Warrier (through VC), Adv. Angad Kochhar, Adv. Sajal Mendiratta, Adv. Yohann Cooper present for the Respondent.

MA 43/2017 & MA 44/2017

Ld. Counsel for the Petitioner seeks time to re-construct the Courts record. In the meanwhile, the Respondent Company is also directed to place on record latest financial statement. Interim order if any shall continue to remain in force. List this matter on

Board on **06.09.2024**.

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PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)